

CENTRAL INFORMATION COMMISSION  
Complaint No. - CIC/WB/C/2009/000094 dated: 13.03.'09  
Right to Information Act- Section 18(1) (e)

**Complainant:** Shri Sunder Lal

**Respondent:** Department of Personnel & Training (DoP&T), New Delhi.

Decision announced 17.3.'10

**Facts:-**

The Commission has received a complaint from Shri Sunder Lal of Hissar, Haryana that his request under RTI Act, 2005 submitted to the Central Public Information Officer, Department of Personnel & Training, New Delhi, seeking copies of noting of the file whereby it was decided not to allow incentive to sportspersons on showing excellence in veteran meets, as clarified in Department's OM dated 30.01.1989 has although been responded to, but copies of noting have been denied on the basis of clarification given on the Website of the Department that information does not include 'file notings'.

Admitting the complaint of Shri Sunder Lal under Section 18(1) (e) of RTI Act, 2005 the Commission served notice on 12.01.2010 on CPIO, Department of Personnel & Training, New Delhi for furnishing comments on the complaint. In response, CPIO Smt. Raj Bala Singh, Under Secretary, Estt. (Pay-I) Section DoP&T furnished her comment on 12.02.2010 with a copy also endorsed to complainant. The CPIO has informed the Commission that, *"As per this Department's instructions (No. 10/1/2008-IR dated 10/04/2008), the file noting were not furnished to Shri Sunder Lal. This Department vide OM dated 23.06.2009 has clarified that file notings can be disclosed except file noting containing information exempted from disclosure under Section 8 of the Act. In view of this position, copy of requisite file notings have now been furnished to Shri Sunder Lal as per the existing instructions of this Department."*

**Decision Notice**

It is clear from the submission of CPIO that the desired information has now been provided to complainant. The complainant has filed no rebuttal against the comments submitted by the CPIO. This may be presumed as an indication of

his satisfaction with the plea taken by the CPIO and in light of the above nothing remains for us to decide. The present case is now closed.

Announced this seventeenth day of March 2010. Notice of this decision be given free of cost to the parties.

Wajahat Habibullah  
(Chief Information Commissioner)  
17.03.2010

Authenticated true copy, additional copies of order shall be supplied against application and payment of the charge prescribed under the Act to the CPIO of this Commission.

Pankaj K. P. Shreyaskar  
Joint Registrar.  
17.03.2010